

- (b) if so, the details thereof;
- (c) whether the step is being taken in consultation with the States;
- (d) the amount of fund that will be available post elimination of these centrally sponsored schemes; and
- (e) the details of any plan that has been made about the utilisation of these funds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) The 15th Finance Commission (XV-FC) has been mandated to submit its report by 30th November, 2019. Since XV-FC has not submitted its report, nothing can be anticipated regarding elimination of certain centrally sponsored schemes.

(b) to (d) Do not arise.

#### **Investments in J&K**

240. SHRI SUSHIL KUMAR GUPTA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has taken any measures to attract more investments in Jammu and Kashmir; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) The measures taken by the Government to attract investments in Jammu and Kashmir under:

- (i) Prime Minister's Development Package (PMDP) of INR 2241 crore announced on for development of tourism/construction of Government tourist assets in damaged/destroyed assets.
- (ii) Prime Minister's Employment Generation Programme (PMEGP) through the Khadi Industry Commission (KVIC), Khadi & Village Industry Boards (KVIB) and Distric Centers (DICs) offices, generates self-employment opportunities through establishment enterprises in the non-farm sector by helping traditional artisans and unemployed youth money subsidy of 25 % of the project cost in rural areas and 15% in urban areas is provided for general

category beneficiaries, whereas for scheduled caste/scheduled tribe /women money subsidy is 35% in rural areas and 25% in urban areas. The maximum cost of Rs. 25 lakh in the manufacturing sector and ₹ 10 lakh in the service sector

- (iii) Credit linked Capital Subsidy of 15% on institutional credit upto ₹ 1 crore for sectors/subsectors/technologies for upgrading technology by Ministry of Micro, Medium Enterprises.
- (iv) Credit Guarantee Scheme (CGS) of Ministry of Micro, Small and Medium Enterprises to strengthen credit delivery system and facilitate the flow of credit to the MSE sector hassles of collateral and third party guarantee, providing Credit Guarantee to the Member Lending Institutions (MLIs) for loans up to ₹ 200 lakh granted to MSE without collateral and third-party guarantee.
- (v) Interest Subvention Scheme for Incremental credit to MSMEs 2018', launched on 02.11.2018 for providing 2% interest subvention for all GST & UAM registered MSMEs (maximum up to ₹ 1 crore), on fresh or incremental loans.
- (vi) Subsidy schemes for manufacturing & services sector namely (i) Central Capital Investment Incentive (30% of the investment in plant & machinery with an upper limit of Rs. 5 crore), (ii) Central Interest Incentive (3% interest on working capital for 5 years) and (iii) Central Comprehensive Insurance Incentive (Reimbursement of 100% insurance premium for 5 years), (iv) Income Tax Reimbursement of centre's share for 5 years, (v) GST reimbursement of Central Govt, share of CGST & IGST for 5 years, (vi) Employment Incentive under which additional 3.67% of the employer's contribution to EPF, in addition to Govt, bearing 8.33% Employee Pension Scheme (EPS) contribution of the employer in Pradhan Mantri Rojgar Protsahan Yojana (PMRPY) and (vii) Transport incentive on finished goods movement by Railways (20% cost of the transportation), by Inland Waterways Authority (20% of the cost of transportation) & by air (33% of cost transportation of air freight) from the station/port/airport nearest to unit to the station/port/airport nearest to the destination point. A single unit can avail overall benefits upto ₹ 200 Crore.
- (vii) Scheme of Budgetary Support under Goods and Services Tax (GST) Regime w.e.f. 01.07.2017 for an eligible unit which shall remain in operation for

residual period for each of the eligible unit in respect of specified goods.  
The overall scheme is valid upto 30.06.2027.

#### **Transfer of Central funds due to Telangana**

241. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there is an inordinate delay in transferring funds due to Telangana under devolution, central share in Centrally Sponsored Schemes (CSS), and other schemes;

(b) if so, the details thereof; and

(c) the details of funds released to Telangana under various heads from Government during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) The Central Government provides resources to States under Finance Commission Transfers (including devolution from divisible pool of Central taxes and duties) and other grants-in-aid including Centrally Sponsored Schemes (CSS), Central Sector Schemes (CS) etc. as per allocations provided in Union Budget. Funds to the State Governments including State Government of Telangana are released by the concerned line Ministries/Departments as per extant scheme guidelines including utilization of funds during previous years. The concerned State Government(s) and Central Ministries review and monitor implementation of the schemes following General Financial Rules-2017, to ensure effective utilization of funds for the purpose for which it was released and next instalment of grants-in-aid is released accordingly.

(c) Head-wise details of the funds released to the State of Telangana during last three years are as under:

	(₹ in crore)		
Head	2016-17	2017-18	2018-19 (RE)
Share in Central Taxes	14876.61	16420.07	18560.88
Finance Commission Grants	1663.68	1167.54	1806.13
Other grants-in-aid (including CS/CSS)	8088.23	6891.26	26235.75

Source: Union Budget Documents and State Budget Documents